

इलाहाबाद में यमुना नदी का विकास

1266. श्री सत्य प्रकाश मालवीय : क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने आमोद-प्रमोद संबंधी क्रियाकलापों के लिये इलाहाबाद में यमुना नदी के विकास के लिये कोई योजना बनायी है, और यदि हां, तो उसका ब्यौरा क्या है ; और

(ख) यदि नहीं, तो सरकार कब तक ऐसा करने का विचार रखती है ?

शहरी विकास मंत्री (श्रीमती मोहसिना फिदवी) : (क) जी, हां । उत्तर प्रदेश सरकार से प्राप्त एक प्रस्ताव के आधार पर, केन्द्रीय पर्यटन विभाग ने एक बोट क्लब शुरू करने, नेहरू घाट पर घाटों आदि का सुधार करने के लिए 37.18 लाख रुपए की अनुमानित लागत पर एक परियोजना का सिद्धांत रूप में अनुमोदन कर दिया है ।

(ख) प्रश्न ही नहीं उठता ।

Mandal as a unit for Crop Insurance Scheme instead of Taluk in Karnataka

1267. SHRI D. B. CHANDRE GOWDA: Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government of Karnataka have urged the Union Government to cover the existing Crop Insurance Scheme upto Mandal level instead of taluka ;

(b) if so, whether the Union Government had since contemplated any action in this regard ;

(c) whether due to delay on the part of the Central Government, the Government of Karnataka had not yet announced implementation of the scheme during 1988-89; and

(d) by when a final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) and (b) The Government of Karnataka had requested the Union Government to treat Mandal as a unit of crop insurance in place of Taluka in Karnataka under the Comprehensive Crop Insurance Scheme (CCIS). The State Government was informed that in case they decide to reduce the unit area of crop insurance to a 'Mandal' the number of crop cutting experiments to be conducted at the end of the season would be determined on the basis of variability in yield measured in terms of coefficient of variation for various crops. This information should be available with the state government itself.

(c) Instructions regarding the continuation of CCIS during Kharif 1988 and Rabi 1988-89 seasons were issued to various States/union Territories before the expiry of each season. Government of Karnataka had however not implemented the CCIS during kharif 1988 season.

(d) In view of answer to (c) a) ve, question does not arise.

Loss to Bombay branch of NCCF

1268. SHRI BHAGATRAM MANHAR: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to reply to Unstarred Question 2987 given in the Rajya Sabha on the 19th August, 1988 and state:

(a) what disciplinary action has been taken against the guilty officers for causing losses to NCCF to the tune of Rs. 7-00 lakhs; and

(b) if no action has been taken so far, the reasons thereof?